

Company: Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

Printed For:

Date: 08/11/2025

(1869) 04 CAL CK 0011

Calcutta High Court

Case No: Miscellaneous Special Appeals Nos. 40, 41, 42, and 43 of 1869

Azizunnissa Khatun and Another

APPELLANT

Vs

Shashi Bhushan Bose and Others

RESPONDENT

Date of Decision: April 13, 1869

Judgement

Bayley, J.

I think these appeals must be dismissed with costs. It is necessary to premise by giving a few facts and dates. In the year 1846, a decree was passed in favour of the father of Lakhikant, Bepin Behari, and Nabin. Execution proceedings were taken but on the 27th April 1847. On the 13th June 1859, application was made by the above-mentioned three parties together for execution of the decree, and after this the case was struck off on the same day. On the 26th March 1863, Lakhikant and Bepin Behari filed a petition, asking for execution of the decree, as for their recognized share of 6 annas 6 gandas 2 cowries and 2 krants each. Next, the plea of limitation was raised by one of the judgment-debtors, but the plea was finally overruled by the High Court, on the 30th July 1867. On the 8th January 1868, the third decree-holder, Nabin, applied for execution of the decree; and on his decease, his sons appeared to represent him in March of the same year; but it was pleaded that limitation barred the decree, there not having been any effective proceedings taken within the three years next preceding the last application for execution. It is argued that there was a severance of the decree by the separate application made in March 1863 on the part of Lakhikant and Bepin Behari; and that, as they took out execution of the joint decree not in its entirety, but each of his own share, the entirety of that decree and of its execution was destroyed. I am of opinion that this plea is untenable, and that the case is clearly governed by the decisions in Kowar Narain Roy v. Sreenath Mitter (9 W.R., 485); Roy Preonath Chowdhry v. Prannath Roy Chowdhry (8 W.R., 100); Johiroonissa Khatoon v. Amiroonissa Khatoon [6 W.R. (M.R.), 59]. I would also remark that the terms of section 207, Act VIII of 1859, are clear on this point: "If there be two or more decree-holders, one or more of them may make the application, if the Court shall

see sufficient cause for allowing him or them to make such application, and the Court shall, in such case, pass such order as it may deem necessary for protecting the interests of the other decree-holders"; and also in the case of Ram Sahaya Sing v. Degan Sing (Case No. 778 of 1865, 11th September 1866), it is ruled by a Full Bench construction of the "section that, if a question arise on any subsequent application from what period the three years shall date, it will date from the last of the proceedings, either a bond fide application or the last act done by the party, by the Court, or by the officer of the Court, in furtherance of the application." I think the original decree was not severed by any act of the separate decree-holders in this case. There was no express agreement for severance; and as to an implied agreement, nothing has been urged, except the bare fact that Nabin, subsequently, came in and asked for the realization of his portion of the joint decree after that his brothers had already taken out execution of their portion of the decree. Moreover, I do not think that the plea as to the decree being severed is sound, because, reverting to the character of the decree as one entire decree, and looking to the provisions of the Procedure Code in section. 207, that in a joint decree one or more of the decree-holders may be allowed to sue out his or their share of the joint decree, I am led to think that, after Lakhikant and Bepin Behari had sued out execution of their shares in the joint decree, there remained the one-third share of Nabin in the same existing joint decree for execution; in other words, I do not think that the, mere fact of two, out of the three sharers in a joint decree having taken out execution of their shares, joint decree became severed thereby, and lost its character as an entire joint decree as regards the share of the third decree-holder. There is nothing to show that the three decree-holders, brothers, in this case, came in, stating that the alleged decree was originally joint, and that they wished it severed according to their respective shares in it. The case of Nabin Chunder Bose v. Radhabullub Ghosami [S.D.R., (1856), 248], is I may here mention, one in which there was an express agreement between the parties for the severance of their joint interests in the decree; but, irrespective of that, I do not think that a decision under a different procedure can be cited as a precedent under the new Code.

Hobhouse, J.

2. The material facts are these:--Lakhikant, Bepin Behari, and Nabin were the proprietors of a decree, and they jointly, up to the 13th June 1859, kept that decree alive. This is admitted by the pleader of the special appellant. Then, in December 1861, and in 1862, and in the present application, Lakhikant and Bepin Behari executed this decree so far as their shares of it were concerned; but between the 13th June 1859 and the 8th January 1868, Nabin took no proceedings in execution. On this state of facts it is contended that the proceedings of the two share-holders of 1861 and 1863, even if they be good in law, are not sufficient to keep alive the decree so far as regards the share of Nabin. Reading the provisions of section 20, Act XIV of 1859, together with those of section 207 of Act VIII of 1859, and looking to the precedents of this Court which Mr. Justice Bayley has quoted, and which I agree with him in thinking to be in point, I am of opinion that the first objection is not tenable.

3. The second objection is that the proceeding of the 30th December 1861 was not a proceeding in good faith, and, therefore, that it was not, under the Full Bench ruling, a proceeding sufficient to keep the decree alive; bat looking to the record of this case and to the judgment of the Courts below, it is quite clear that this objection was not taken in those Courts in the shape in which it is now taken here; and as it is an objection which depends upon facts which had to be found, and have not been found, I think, that we cannot entertain it in special appeal. The result, then, of our decision is, that all these appeals are dismissed with costs.